

Court No. - 5

Case :- CONTEMPT APPLICATION (CIVIL) No. - 322 of 2022

Applicant :- Braj Mohan Sharma And 3 Others
Opposite Party :- Mr. Navneet Chahal D.M. Mathura
Counsel for Applicant :- Rohit Kumar Singh

Hon'ble Saral Srivastava,J.

Order on Civil Misc. Application No.1 of 2022.

An affidavit has been filed today, which is taken on record, stating therein that under some misconception, the deponent-opposite party has passed the order dated 18.04.2022, but he has re-visited the matter and recalled the order dated 18.04.2022 and has passed a fresh order dated 28.04.2022 by which he has extended all the benefits to the applicants.

It is also stated in the affidavit that deponent-opposite party had no intention to violate the order passed by this Court.

Accordingly, the order dated 26.04.2022 is recalled to the extent of issuance of Non-Bailable Warrant against opposite party. However, opposite party shall remain present on the date fixed i.e. 12.05.2022.

It is made clear that if entire amount due to the applicants is not credited in their account by the next date fixed i.e. 12.05.2022, the Court may proceed to frame charge against the opposite party.

Put up on the date fixed i.e. on **12.05.2022**.

The application is ***disposed off***.

Order Date :- 6.5.2022
Sattarth